

Scheduled Caste Sub Plan

3594. SHRI SYED AZEEZ PASHA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether his Ministry is aware that the allocations of Special Component Plan/Scheduled Caste Sub Plan (SCSP) and Tribal Sub Plan (TSP) were not being spent in different States as per the guidelines of the Planning Commission;

(b) if so, the action taken and the details thereof; and

(c) the details of expenditure incurred on different heads in all the States?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON) : (a) to (c) Allocations under Scheduled Caste Sub Plan (SCSP) and Tribal Sub Plan (TSP) have not been spent in different States as per the guidelines of the Planning Commission. The outlay and expenditure of SCSP and TSP are reviewed in the Annual Plan discussions of State in the Planning Commission. State Governments are also advised by the Ministry of Social Justice and Empowerment and Ministry of Tribal Affairs, to ensure adequate earmarking/expenditure of funds, in accordance with the guidelines laid down by the Planning Commission. The headwise details of expenditure incurred are not Maintained by the Ministry.

Pre-matric and post-matric scholarship

†3595. SHRI LALIT KISHORE CHATURVEDI : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the amount of scholarship being provided to pre-matric, post-matric, hostler and non-hostler students belonging to Scheduled Castes, Scheduled Tribes and Other Backward Class families which are engaged in scavenging, skinning and tanning, sanitation and other similar activities alongwith separate details thereof;

(b) the time when this scholarship was fixed;

(c) whether the scholarship amount is sufficient;

(d) the system put in place to ensure that all the students are able to get this scholarship; and

(e) whether it is a fact that no State in the country is being disbursed with the full amount as demanded by them even after repeated demands?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON) : (a) and (b) Details of the amount of scholarships and year of last revision are given in the enclosed Statement (See below).

(c) The rates are revised from time to time subject to availability of funds.

†Original notice of the question was received in Hindi.

(d) The schemes are being implemented through the State Govt./UT Admn. for distribution of scholarship to the students in a timely manner. Utilisation Certificates are also obtained to ensure that funds are properly utilized.

(e) Efforts are made to meet the demands of various States, in the light of their committed liability, submission of utilization certificates and the availability of funds.

Statement

Details of the amount of Scholarships and year of last revision

(A) Pre-matric scholarship scheme to children of those engaged in unclean occupation

(Rates last revised in 2008)

Rate of Scholarship (for 10 months)-

Sl. No.	Class	Rate of Scholarship/Stipend	
		For Hostellers (in Rs.)	For Day Scholars (in Rs.)
1.	I to II	-	110
2	III to X	700	110

In addition, ad-hoc grant is also payable for both day scholars and hostellers.

(B) Scheme of Post Matric Scholarship for SC Students

(Rates last revised in 2003)

Rate of Scholarship (for 10 months)-

Sl. No.	Level	Rate of Scholarship/Stipend	
		For Hostellers (in Rs.)	For Day Scholars (in Rs.)
1.	Group I	740	330
2.	Group II	510	330
3.	Group III	355	185
4.	Group IV	235	140

In addition, various types of allowances are payable to different categories of students.

(C) Pre-matric scholarship scheme for OBC Students

(Rates last revised in 1998-99)

Rate of Scholarship (for 10 months)-

Sl. No.	Rate of Scholarship/Stipend			
	For Day Scholars (in Rs.)		For Hostellers (in Rs.)	
1.	Class I to V	25	-	-
2.	VI to VIII	40	Class III to VIII	200
3.	IX to X	50	IX to X	250

In addition, *ad-hoc* grant and maintenance allowance are also payable for both day scholars and hostellers.

(D) Scheme of Post Matric Scholarship for OBC Students

(Rates last revised in 1998-99)

Rate of Scholarship (for 10 months)-

Sl.No.	Rate of Scholarship/Stipend			
	For Day Scholars (in Rs.)		Hostellers (in Rs.)	
1.	Group A, B & C	190	Group A	425
2.	Group D	120	Group B & C	290
3.	Group E	90	Group D	230
4.			Group E	150

In addition, various types of charges are given for various purposes.

(E) Scheme of Post Matric Scholarship for Scheduled Tribe students.

All compulsory non-refundable fees being charged by the educational institutions are provided to ST students. Besides this, maintenance allowance is provided for hostellers ranging from Rs. 235/- p.m. to Rs. 740/- p.m. and for day scholars from Rs. 140/- p.m. to Rs. 330/- p.m. depending upon the level of courses. The scholarship rates were revised with effect from 1.4.2003.

Practice of untouchability

†3596. SHRI KRISHAN LAL BALMIKI : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether freedom has simply become a misnomer for the Scheduled Castes;

(b) whether the practice of untouchability against the people of Scheduled Castes is still in vogue despite country stepping into the 21st century; and

(c) whether Government is making efforts to usher these people in the social and national main stream with the help of a more stringent law?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON) : (a) to (c) As provided in Article 17 of Constitution of India, "Untouchability" has been abolished; its practice in any form forbidden and enforcement of any disability arising out of "Untouchability" is an offence in accordance with law. The Protection of Civil Rights Act, 1955, and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, are two stringent laws and prescribe punishment for offences related to untouchability and atrocities, respectively.

The State Government/Union Territory Administrations, which implement provisions of the Acts, are addressed from time to time to implement their provisions in letter and spirit.

†Original notice of the question was received in Hindi.